of a few public sector undertakings on a trial basis.

The existing scheme of Joint Management Councils is proposed to be reviewed in the light of the recommendations of the National Commission on Labour at a future tripartite meeting.

(c) The recommendation of the 29th Standing Labour Committee that such a percentage should be prescribed in law is being considered.

STATE LABOUR MINISTER'S CONFERENCE ON BIDI WORKERS' CONDITION

386. SHRI H. S. NARASIAH: Will the Minister of Labour and Rehabilitation be pleased to state whether Governmnet propose to convene a conference of all State Labour Ministers to consider the recommendations made in the conference of State Ministers held on 25th June, 1972 at Mysore, to improve the condition of the workers in the Bidi Industry on an All-India basis?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR): There is no such proposal at present. The recommendations of the Mysore Conference have been brought to the notice of the Governments of Assam, West Bengal, Rajasthan, Gujarat, Uttar Pradesh, Bihar and Orissa (which were not represented at the Conference) for their concurrence before proceeding to implement the recommendations.

राजदूत के पुत्र के पास से नशीली वस्तुओं का पकड़ा जाना

387. **श्री पीताम्बर दास :**
डा० भाई महावीर :
श्री जगदम्बी प्रसाद यादव :
श्री प्रेम मनोहर :

क्या **विदेश** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि हाल में विदेश स्थित एक भारतीय राजदूत के पुत्र के पास से बड़ी मात्रा में चरस पकड़ी गई है ; और

(ख) यदि हां, तो उसका ब्यौरा क्या है और इसके बारे में सरकार की क्या प्रतिक्रिया है ?

†[NARCOTICS SEIZED FROM AMBASSADOR'S SON

387. SHRI PITAMBER DAS:
DR. BHAI MAHAVIR:
SHRI J. P. YADAV:
SHRI PREM MANOHAR:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that a large quantity of hashish was seized recently from the son of an Indian Ambassador abroad; and

(b) if so, what are the details thereof and what is reaction of Government thereto?]

विदेश मंत्रालय में उपमंत्री (श्री सुरेन्द्रपाल सिंह) : (क) और (ख) सिडनी, आस्ट्रेलिया में भारतीय उप हाई कमिश्नर श्री ज्योतिर्मय बरुआ का 20 वर्षीय पुत्र जवाहर बरुआ दिल्ली का छात्र है। वह कालेज की छुट्टियों में अपने माता-पिता से मिलने 23 मई, 1972 को सिडनी पहुंचा था। सिडनी हवाई अड्डे पर आस्ट्रेलिया के कस्टम अधिकारियों ने जवाहर बरुआ के सूटकेस में 2 किलो गांजा पकड़ा। जवाहर को दूसरे दिन ही भारत वापस भेज दिया गया। बम्बई पंहुचने पर उसे चीफ प्रेसिडेन्सी मजिस्ट्रेट की अदालत में पेश किया गया और उसे कस्टम अधिनियम, 1962 की धारा 135 (क) एवं खतरनाक भेषज अधिनियम धारा 7 के साथ पठित धारा 13 के अधीन दोषी ठहराया गया, परन्तु एक वर्ष अच्छे चाल चलन का बांड भरने पर उसे छोड़ दिया गया। सरकार किसी भी व्यक्ति, विशेष रूप से राजनायिकों के बच्चों द्वारा, ऐसे गैर-कानूनी कार्य किए जाने की निंदा करती है।

†[ ] English translation.